IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE ELEVENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SHRI JUSTICE ANIL KUMAR JUKANTI

REVIEW I.A.No.3 OF 2024
IN
WRIT PETITION NO: 5578 OF 2005

Between:

1. Jogilal, (died)
2. Dharu Singh, S/o. late Balaji Singh, Agriculture, R/o. Nanakramguda Village, Serlingampalli Mandal, Ranga Reddy District.
3. Rajesh Sing, S/o.Late Jogilal, Aged about 35 years, Occ Business.
4. Anya Bai, D/o. Late Jogilal, Aged about 31 years, Occ Household.
5. Raju Sing, S/o.Late Jogilal, Aged about 26 years, Occ Business.
6. Raghu Sing, S/o. Late Jogilal, Aged about 26 years, Occ Business,

   (Petitioners No.2to6 are represented by their GPA Holder)
7. Tanniru Venkateswara Rao, S/o.Late Late Perraiah Naidu, Aged 63 years, Occupation Business, resident of 11-5-194, Bhavani Nagar, Moosapet, Hyderabad.(G.P.A Holder of Petitioners 2 to 6)

...REVIEW PETITIONERS/PETITIONERS

AND

1. The Special Chief Secretary to Govt/, Chief Commissioner of Land Administration, Govt. of A.P. Hyderabad.
2. The District Collector, Ranga Reddy District, Lakdikapool, at Hyderabad.
3. The Revenue Divisional Officer, Chevella Division, Ranga Reddy District.
4. The Deputy Collector Cum Mandal Revenue Officer, Rajendranagar Mandal, Ranga Reddy District.
5. Ujwal Singh, S/o. Chota, Singh, aged about 48 years, Occ: Business Rep. by his GPA Holders V. Srinivasa Rao and Dr. Sai Venkata Balaram Uppalapati
6. V. Srinivasa Rao, S/o. V. Krishna Murthy, aged 38 years, R/o.Plot No.37/A, Flat No.F.1, Road No.6, Film Nagar, Hyderabad

7. Dr. Sai Venkata Balaram, Uppalapati, S/o. Venkataratnam R/o.40-1-46, Ranga Nagar, M.G. Raod, Vijayawada.

...RESPONDENTS/RESPONDENTS

Petition under Section 114 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to review the orders passed on 21-02-2024 in Writ petition No.5578 of 2005.

This petition coming on for hearing, upon perusing the petition and affidavit filed in support thereof and upon reading the Order dated 21-02-2024 in W.P.No. 5578 of 2005 and upon hearing the arguments of Sri Raghavan K Thalapaka, Counsel for the Review Petitioner and of Sri Pottigari Sridhar Reddy, Spl.GP attached to the office of the Advocate General, on behalf of the Respondents No.1to4, the Court made the following: **ORDER**

Mr. Thakur Vijayender Singh, learned counsel represents Mr. Raghavan K.Thalapaka, learned counsel for the petitioners.

Mr. Pottigari Sridhar Reddy, learned Special Government Pleader attached to the office of the learned Advocate General for the State of Telangana appears for respondents No.1 to 4.

Heard on I.A.No.3 of 2024, an application seeking review of the order dated 21.02.2024, passed by this Court in W.P.No.5578 of 2005

By the said order, the writ petition was dismissed as the learned counsel- Mr. Syed Tameem, who appeared for the petitioners on the said date, reported no instructions

For the reasons assigned in the application viz. I.A No.3 of 2024, duly supported by an affidavit, as well as taking into account the solitary principle that for the fault committed by the counsel, party should not suffer, the order dated 21.02.2024, passed by this Court in W.P.No.5578 of 2005, is recalled.

In the result, W.P.No.5578 of 2005 is restored to file

SD/- P.Ch. NAGABHUSHAMBA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri Raghavan K Thalapaka, Advocate. [OPUC]
2. Two CCs to the THE ADVOCATE GENERAL, High Court for the State Of Telangana at Hyderabad. [OUT]
3. Two CD Copies.

BSK
GJP

HIGH COURT

DATED:11/12/2024

ORDER

WP.No.5578 of 2005



ORDERING THE I.A

(6)
21/05/25
kds